

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

IB No. (IB)-309(ND)/ 2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017**

**NAME OF THE COMPANY:** M/s Uniworld Telecom Ltd. Vs. M/s Autopal Industries Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

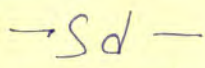
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s) :	Mr. Chandra Shekhar Yadav, Advocate		
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	For the Respondent (s) :	None		
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**ORDER**

Ld. Counsel for the petitioner submits that in view of the technical defects, he has instructions to withdraw the petition. He further seeks a liberty to file it afresh on the same cause of action. Liberty granted. Dismissed as withdrawn.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**